(क) क्या जून, 1972 से जून 1977 के बीच रक्षा नकद खाता विभाग और भण्डार विभाग में गोलमाल करने के कितने मामले प्रकाश में आये और आपरेशनल कार्यों में वित्त संबंधी कितनी अनियमितताएं हुई तथा तत्संबंधी पूर्ण विवरण क्या है;

(ख) क्या सरकार ने दोषी अधिकारियों एवम् कर्मचारियों के विरुद्ध विभागीय तथा कानूनी कार्यवाही की है; और

(ग) यदि हां, तो कितने लोगों पर मुकदमा चलाया गया और कितने मामले अभी तक विचाराधीन हैं ?

रक्षा मंत्री (श्री जगजीवन राम) : (क) से (ग) : सूचना संकलित रूप में तत्काल उपलब्ध नहीं है। निम्न/अधीनस्थ प्राधिकारियों को छोटे-मोटे मामलों को अपने स्तर पर निपटाने के लिए अधिकार मिले हुए हैं, इस लिए धन और स्टोरों के गोलमाल।क्षति के सभी मामलों की सूचना सरकार को नहीं दी जाती है। अत : हरेक मामले के बारे में ब्यौरे एकत्र करने में काफी समय और श्रम लगेगा। रक्षा सेवाओं के संबंध में संसद में पेश किए गए वार्षिक विनियोजन लेखा में ऐसे सभी मामलों के अलग अलग ब्यौरे दिए गए है जिनमें प्रत्येक मामले में क्रमश : चोरी, धोखाधड़ी अथवा अत्यधिक लापरवाही के कारण 5,000/- रु० तथा 15,000/- रु० से अधिक की सार्वजनिक निधि अथवा स्टोर की क्षति हुई हो अथवा प्रत्येक मामले में अन्य किन्हीं कारणों से 10,000/- रु० तथा 50,000 रु० की क्षति हुई हो और जिनका पता लगा लिया गया हो और जिन्हें नियमित कर दिया गया हो। ऐसे सभी मामलों की श्रेणीवार कुल मूल्य भी इन लेखों में दिया गया है। इन लेखों में सक्रियात्मक कार्यों में हुई गम्भीर वित्तीय अनियमितताओं का उल्लेख भी किया गया हो।

Advance of Money to Oberoi Chain of Hotels by the Former Minister I&B

6053. SHRI YADVENDRA DUTT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Oberoi Chain of Hotels had asked the former Minister of Information and Broadcasting to advance Rs. 52 crores from the blocked money of the Motion Pictures Export Association of America as the money was lying blocked with the Minister;

(b) whether this money was earmarked for Film Finance Corporation, Indian Motion Pictures Export Corporation and for the Children's Film Society;

(c) whether in March, 1975 the then Minister concerned on his own authority sanctioned Rs. 35 crores, in spite of objections, and the money was given to the Oberoi Chain of Hotels, and this money was deposited in Foreign Bank and it was not used for the purpose asked for; and

(d) if so, in what foreign bank the money was deposited and in whose name and in what account ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI) :

(a) and (b) : A request from M/s. Oberoi Hotels for a loan of Rs. 5 crores from the blocked funds of MPEAA was received in this Ministry from the former Prime Minister's Secretariat in February 1976. It remained under examination for some time and in November, 1976 this Ministry agreed that a loan of Rs. 2·8 crores to M/s. Oberoi Hotels might be considered after providing for a possible requirement of Rs. 1·2 crores by Film Finance Corporation and Indian Motion Pictures Export Corporation. No loan has however been sanctioned.

(c) No, Sir.

(d) Does not arise.

Collection of Funds for Election

6054. SHRI NIHAR LASKAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the officials of District Jails, Kanpur forcibly collected funds for elections by sellig Janata Party coupons to the prisoners and their visitors;